(c) whether any estimation regarding reduction in production cost of petrol in the country was also made;

(d) if so, what is Government's reaction thereto;

(e) whether the sale of ethanol mixed petrol has started in the country on the basis of this decision; and

(f) if so, the annual average quantity of ethanol mixed petrol being sold in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Ministry of Petroleum & Natural Gas *vide* its notification dated 20th September, 2006 has directed the Oil Marketing Companies (OMCs) to sell 5% Ethanol Blended Petrol (EBP) subject to commercial viability as per Bureau of Indian Standards specifications in entire country except North-Eastern States, Jammu & Kashmir, Andaman & Nicobar Islands and Lakshadweep with effect from 1st November, 2006.

(c) and (d) Ethanol blended petrol is being sold at the same price as that of prevailing petrol price. There has been no reduction in selling price of petrol subsequent to blending of ethanol with petrol.

(e) 5% EBP programme has been implemented in 16 States and 3 UTs out of 20 States and 4 UTs identified for implementing the programme.

(f) Annual Average Ethanol Blended Petrol sold in the country has been 375.11 Crore litre for the period from Nov. 2006 to Feb. 2010.

**ONGC'S subsidies for oil companies**

†2074. SHRI RAVI SHANKAR PRASAD:

SHRI SHIVANAND TIWARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Oil and Natural Gas Corporation (ONGC) and Indian Oil Companies give subsidy to other companies in form of discount;

(b) if so, the amount paid by the said companies in form of subsidy during the years 2007-08, 2008-09 and till the end of December 2009 in the year 2009-10;

(c) whether these companies have earned net profit even after giving amount in the form of subsidy; and

(d) if so, the quantum of increase in production of these companies separately?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Under the burden sharing mechanism, the upstream oil PSUs, namely. Oil and Natural Gas Corporation (ONGC), Oil India Limited (OIL) and GAIL (India) Limited

† Original notice of the question was received in Hindi.

(GAIL) compensate the under-recoveries of the OMCs by way of price discounts on crude oil/products sold to the OMCs. The details of the discounts given by the upstream oil PSUs to the OMCs during the years 2007-08, 2008-09 and 2009-10 (April-December 2009) are as under:

(Rs. crore)

| | 2007-08 | 2008-09 | 2009-10 (April-December 2009) |
|---|---|---|---|
| ONGC | 22000 | 27374 | 6555 |
| OIL | 2307 | 2932 | 879 |
| GAIL | 1401 | 1694 | 930 |
| Total | 25708 | 32000 | 8364 |

(c) The Profit after Tax of the PSU upstream oil companies during the years 2007-08, 2008-09 and 2009-10 (April-December 2009) are as under:

(Rs. Crore)

| Company | 2007-08 | 2008-09 | 2009-10 (April-Dec'09) |
|---|---|---|---|
| ONGC | 16702 | 16126 | 12991 |
| OIL | 1789 | 2162 | 2180 |
| GAIL | 2601 | 2804 | 2229 |
| Total | 21092 | 21092 | 17400 |

(d) The details of ONGC's actual crude oil (including condensate) during the years 2007-08, 2008-09 and 2009-10 (April-December 2009) are as under:

| Year | Crude Oil (MMT)* |
|---|---|
| 2007-08 | 25.944 |
| 2008-09 | 25.366 |
| 2009-10 (April-December 2009) | 18.639 |

*MMT-Million Metric Tonne

**Note:**

1. Figures for 2009-10 are provisional

2. Oil figures are exclusive of production from fields being operated through Joint Ventures.

The details of crude oil production of OIL for the years 2007-08, 2008-09 and 2009-10 (April-December 2009) are given below:

(Million Metric Tonne)

| | Crude Oil |
|---|---|
| 2007-08 | 3.101 |
| 2008-09 | 3.468 |
| 2009-10 (April-December 2009) | 2.680 |

The details of Physical Performance (Transmission/Production) of GAIL for the years 2007-08, 2008-09 and 2009-10 (April-December 2009) are given below:

| Particulars | 2007-08 | 2008-09 | 2009-10 (Apr-Dec 09) |
|---|---|---|---|
| Natural Gas Transmission (MMSCMD)* | 82 | 83 | 104 |
| LPG Transmission (TMT)** | 2754 | 2744 | 2289 |
| Petrochemicals (TMT) | 386 | 420 | 305 |
| Liquid Hydrocarbon (TMT) | 1347 | 1401 | 1082 |

*MMSCMD-Million Standard Cubic Meter Per Day

**TMT-Thousand Metric Tonne

**Mandatory audit of PSCs**

2075. SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether under the New Exploration Licensing Policy (NELP), Government has made audit by Comptroller and Auditor General (CAG) in the Production Sharing Contracts (PSCs) mandatory;

(b) if so, the details thereof;

(c) whether all the blocks under NELP have since been audited; and

(d) if so, the details of the audit reports?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) As per provisions of the Production Sharing Contract (PSC) under New Exploration Licensing Policy (NELP), "the Government shall have the right to audit the accounting records of the Contractor in respect of Petroleum Operations as provided in the Accounting Procedure". Accordingly, audit of PSC for NELP block KG-DWN-98/3 and pre-NELP blocks Panna Mukta fields, Tapti fields and RJ-ON-90/1 by Comptrollar and Auditor General of India (CAG) have commenced for the year 2006-07 and 2007-08.

Audit of the blocks of accounts up to the year 2006-07 have been done by Government appointed Auditors as per PSC provisions in respect of 52 NELP blocks. Further, CAG has selected 14 NELP PSCs and 8 pre-NELP PSCs for Performance Audit.

**Tender of oil blocks under NELP-VIII and NCBM-IV**

2076. SHRI PRAKASH JAVADEKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: